

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
BAFNA MOTORS PRIVATE LIMITED**

Relevant Particulars		
1	Name of Corporate Debtor	Bafna Motors Private Limited
2	Date of Incorporation of Corporate Debtor	22 <sup>nd</sup> October 1973
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Mumbai
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U50100MH1973PTC016956
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Puranik Capital, Office No. 402, Ghodbunder Road, Kasarvadavali, Thane - 400 615
6	Insolvency Commencement Date in respect of Corporate Debtor	14 <sup>th</sup> October 2025
7	Estimated date of closure of Insolvency Resolution Process	12 <sup>th</sup> April 2026
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name:</b> Shailesh Desai <b>IBBI Registration No:</b> IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	<b>Address:</b> 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. <b>Email:</b> <a href="mailto:ip10362.desai@gmail.com">ip10362.desai@gmail.com</a>
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	<b>Headway Resolution and Insolvency Services Pvt. Ltd.</b> <b>708, Raheja Centre, Nariman Point, Mumbai – 400 021, Maharashtra.</b> <b>Email:</b> <a href="mailto:cirpbafna@gmail.com">cirpbafna@gmail.com</a>
11	Last date for submission of claims	<b>28<sup>th</sup> October 2025</b>
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court-VI) has ordered the commencement of a Corporate Insolvency Resolution Process of the **Bafna Motors Private Limited** vide its Order in C.P.(IB)/344(MB)2025 dated 01<sup>st</sup> September 2025.

The creditors of **Bafna Motors Private Limited** are hereby called upon to submit proof of their claims on or before **28<sup>th</sup> October 2025** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form C.

Submission of false or misleading proofs of claim shall attract penalties.

Shailesh Desai

Name and Signature of Interim Resolution Professional

Date and Place: 16<sup>th</sup> October 2025 and Mumbai

